

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. Op. 39/98
OA. 20/97

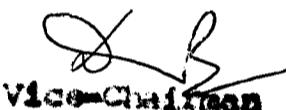
OF 199

Applicant(s) H. K. Nazamdar vs.Respondent(s) Mr. T. R. Prasad & Anr.Advocate for Applicant(s) Ab. A. Ahmed.

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>This contempt petition is filed by Mr.A.Ahmed for the applicant's advocate with a prayer direct the respondents for non-compliance of Judgment & Order dtd 10.6.97 in O.A.20/97 passed by this Hon'ble Tribunal.</p> <p>Laid for favour of orders.</p> <p><i>SECTION OFFICER 3/1/99</i></p> <p><i>B.M.</i></p> <p>Pl. comply order dtd 4.1.99. <i>NS</i> 6/1/99.</p>	4.1.99	<p>Present : Hon'ble Justice D.N.Baruah, Vice-Chairman and Hon'ble Sri G.L.Sanglyine, Administrative Member.</p> <p>Issue notice to show cause as to why a contempt proceeding shall not be initiated against the alleged contemner. Returnable by four weeks.</p> <p>List on 4.2.99 for show cause and further order.</p> <p><i>6</i> Member</p>
	6/1/99	<p>pg</p> <p><i>RS</i> 6/1/99</p> <p>4.2.99</p> <p>There is a reference. Adjudicated to 10.2.99.</p> <p><i>By order</i></p>

(2)

Notes of the Registry	Date	Order of the Tribunal
8-1-99 Service and Notice prepared and sent to D/Section box issuing the same to the R.No. 1 & 2 through Regd. post A.D. 8-1-99 Notice issued to the respondents vide D.No. 54-55 dt. 11-1-99.	10-2-99 In 11/2/99	Mr. B.C. Pathak, learned advocate for the opposite party submits that a part of the order has since been implemented. Mr. Pathak further submits that the other two directions regarding Special Compensatory Allowance and Field Service Concession Allowance are going to be implemented within a short period. However, Mr. Ahmed submits that he has no instructions in this regard. On hearing counsel for the parties we find no reason to proceed with this Contempt Petition. Accordingly, we closed the Contempt Petition. However, if later on it transpires that the order of this Tribunal dated 10-6-97 is not implemented the applicant may approach the appropriate authority. Contempt Petition is disposed of.
3-2-99 1) Service reports are still awaited. 2) No. Show cause by sum filed.	6 Member 11/2/99	 Vice-Chairman
9-2-99 1) Service reports are still awaited. 2) No. Show cause by sum filed.		
15.2.99 Copies of the order have been sent to the D/Sec. for issuing the same to the parties through Regd. with A.D. No. 528 & 529 dt. 16.2.99.		